

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
DELHI.

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REGN. No. GA 826/86

Shri N.K.Sharma Applicant
Vs.
Union of India Respondents

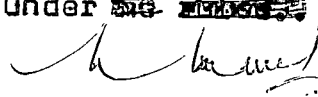
Comam: Mr. Justice K. Madhava Reddy, Chairman
Mr. Kaushal Kumar, Member

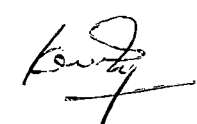
For the applicant in person.

For the respondents None

(Judgement of the Bench delivered by Shri Justice
K. Madhava Reddy, Chairman)

Against the order of dismissal from service
passed by the learned District & Session Judge, Delhi,
^{on}
~~the~~ appeal lies to the Delhi High Court under the
Service Rules. As the applicant has not exhausted
that remedy this application cannot ^{be} entertained by
this Tribunal. ~~and~~ The papers are therefore returned
himself
to the applicant to avail/of that remedy. If he
is aggrieved by the order passed by the High Court
he may seek ~~any~~ such remedy ^{as} ~~he~~ ~~is~~ he is entitled
under ~~the~~ ~~relevant~~ Law. 62


(Kaushal Kumar)
Member 6.10.86


(K. Madhava Reddy)
Chairman 6.10.86